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HIGH COURT OF JAMMU AND KASHMIR

(Office of the Registrar General at Jammu)

To

The All Principal District and Session Judges,
State of J&K.

NO: 37929-50/STJ Dt: 19.2.2016

Subject:- Chief Justice Conference 2016

Sir,

Please find attached a compendium of questionnaires received from the Secretary General, Hon'ble Supreme Court of India with the request to submit consolidated information, to the part of questionnaires strictly as per the prescribed Performa (a copy whereof is attached) which pertains to your Court and the Courts Subordinate to you . The requisite information be sent to this Registry on or before 22nd of Feb., 2016, through e.mail hc jmu-jk@ nic.in or Fax NO. 0191 – 2539896 so as to enable us to send a consolidated response to the entire compendium of questionnaires to the Hon'ble Supreme Court of India, New Delhi .

(2leaves)

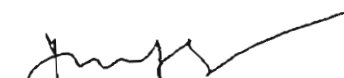
Yours faithfully,



(M.K. Hanjura)
Registrar General

NO:-37951-STJ Dt:- 19.2.2016

✓ Copy forwarded to the Incharge N I C, High Court Wing, Jammu for uploading on High Court web site



Registrar General

Delay And arrears (Subordinate Courts)

Name of the District: _____

1. Details Regarding Pendency of Cases:

Sl. No.	As on	Number of Pending Cases			Number of Cases that have been pending for more than 5 Years.		
		Civil	Criminal	Total	Civil	Criminal	Total
1.	01-01-2014						
2.	01-01-2015						
3.	01-01-2016						

2. Details Regarding Matters relating to Offences against Women.

Sl. No.	Calender Year	Opening balance	Institution	Disposal	Pendency at the end of Year	Number of cases which are pending for more than five years at the end of the year.
1.	2013					
2.	2014					
3.	2015					

3. Details Regarding Matters Relating to Offences against Differently-Abled Persons.

Sl. No.	Calender Year	Opening balance	Institution	Disposal	Pendency at the end of Year	Number of cases which are pending for more than five years at the end of the year.
1.	2013					
2.	2014					
3.	2015					

4. Details Regarding Matters Relating to Offences against Senior Citizens.

Sl. No.	Calender Year	Opening balance	Institution	Disposal	Pendency at the end of Year	Number of cases which are pending for more than five years at the end of the year.
1.	2013					
2.	2014					
3.	2015					

5. Details Regarding Matters Relating to Offences againt Marginalized Sections of Society.

Sl. No.	Calender Year	Opening balance	Institution	Disposal	Pendency at the end of Year	Number of cases which are pending for more than five years at the end of the year.
1.	2013					
2.	2014					
3.	2015					

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6. Details Regarding Matters Pending with respect to the Prevention of Corruption Act, 1988.

Sl. No.	Calendar Year	Opening balance	Institution	Disposal	Pendency at the end of Year	Number of cases which are pending for more than five years at the end of the year.
1.	2013					
2.	2014					
3.	2015					

7. Details Regarding Matters Pending with respect to the Income Tax Act, 1961.

Sl. No.	Calendar Year	Opening balance	Institution	Disposal	Pendency at the end of Year	Number of cases which are pending for more than five years at the end of the year.
1.	2013					
2.	2014					
3.	2015					

8 (3). Details Regarding Criminal Cases pertaining to Undertrials Prisoners:

Sl. No.	As on	Total number of Criminal Cases Pending in the State of all categories including Session Courts and Magistrate Courts.	Total number of Cases Pertaining to Undertrial Prisoners.	Number of Cases of the Undertrial Prisoners having duration of				
				Less than 1 year	1-3 years old	3-5 years old	5-10 years old	More than 10 years old
1.	01-01-2016							